

FORM TM-25

THE TRADE MARKS ACT, 1999

Agents Code No:

Proprietor's Code No:

Fee: Rs.500, 1,000 or 1,500 for 2, 4, or 6 months' extension respectively.

Application under Section 46(4) for extension of time for the registration of the name of a company as subsequent proprietor of a trade mark in the register. rule 79.

Application is hereby made by '

.....

..... for an extension of time by 2.....months of the period of six months allowed by section 46(4) and rule 79 for registering the name of 3by virtue of a single assignment as proprietor of the following Trade Marks(s) registered upon application(s) conforming to sub-section (1) of section 46.

4 Registration Number Class

.....

.....

All communications relating to this application may be sent to the following address in India:

.....

.....

Dated thisday of20.....

5.....

SIGNATURE

NAME OF SIGNATORY IN LETTERS

To

The Registrar of Trade Marks

The Office of The Trade Marks Registry at 6.....

1. Insert the name and address of the applicant
2. Here Insert "two" or "four" or "six"
3. Insert the name of the company to be registered as subsequent proprietor
4. Additional numbers may be given in a signed schedule on the back of the Form

5. Signature

6. State the name of the place of the appropriate office of the Trade Marks Registry -(See Rule 4).